

of lands i.e. Agriculture, forest and wastelands based on their needs.

- (ii) Stress on the use of vegetative barriers, appropriate tillage practices for in situ conservation of rain water and also water harvesting for re-cycling.
- (iii) Involvement of people/beneficiaries at all levels of the projects i.e. planning, implementation and post management.

[Translation]

Pending Cases in Consumer Courts

*485. DR. SAKSHIJI :
SHRI M.G. REDDY :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

- (a) the total number of cases pending in National Commission and various Consumer Courts in the country at present, State-wise;
- (b) the total cases settled by the Commission/Courts during the last two years, State-wise;
- (c) the average time being taken by the Commission/Courts to settle a case;

(d) whether the Government propose to simplify the procedure adopted by these Commission/Courts to reduce the disposal time; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH) : (a) to (c). Ministry of Civil Supplies, Consumer Affairs and Public Distribution compiles such information on quarterly basis. Based on the information available with the Ministry, a statement has been prepared and is annexed. The Consumer Protection Act, 1986 and the rules framed thereunder provide for deciding a case within 3 months which does not require any Laboratory testing or analysis and within 5 months if it requires testing or analysis. The attached Statement also indicates the cases decided by the State Commission/District Fora within 90/150 days.

(d) and (e). The Consumer Protection Act provides for setting up additional District Fora in a district depending upon the work load. However, the responsibility of setting up of such additional District Forum lies solely with the State Governments. The procedure under Consumer Protection Act, 1986 and the rules framed thereunder is already very simple. The complaint can be written on plain paper and sent to the redressal forum even by post. No fee is charged for registering the complaint.

STATEMENT

State/UT	State Commission						District Forums											
	No. of Complaints			No. of Appeals			Filed Since Inception			Decided within 90/150 Days			Filed Since Inception			Decided within 90/150 Days		
	Filed Since Inception	Pending Cases	Disposed Since	Decided Mithin 90/150 Days	Filed Since Inception	Disposed Since	Pending Cases	Decided within 90/150 Days	Filed Since Inception	Disposed Since	Pending Cases	Decided within 90/150 Days	Filed Since Inception	Disposed Since	Pending Cases	Decided within 90/150 Days		
Andhra Pradesh	1119	786	333	127	3493	2826	667	841	64186	51442	12744	24755	64186	51442	12744	24755		
Arunachal Pradesh	5	5	0	0	5	0	5	0	60	56	4	56	60	56	4	56		
Assam	357	229	128	3	176	73	69	5	2268	964	1304	403	2268	964	1304	403		
Bihar	707	301	406	196	1293	554	739	177	18593	10370	8223	425	18593	10370	8223	425		
Goa	105	3	102	38	228	188	40	43	1234	791	443	86	1234	791	443	86		
Gujarat	1500	866	634	270	1177	842	335	697	29896	15751	14145	9127	29896	15751	14145	9127		
Haryana	266	218	48	122	2155	1291	864	1125	25439	18613	6826	12141	25439	18613	6826	12141		
Himachal Pradesh	247	155	92	92	810	69	741	69	5485	4237	1248	2577	5485	4237	1248	2577		
Jammu and Kashmir	41	32	9	-	10	0	10	-	5019	4782	237	-	5019	4782	237	-		
Karnataka	1038	200	838	253	1947	958	989	199	10773	6205	4568	3100	10773	6205	4568	3100		
Kerala	1254	401	853	99	3068	1578	1490	645	52812	42808	10004	15500	52812	42808	10004	15500		
Madhya Pradesh	414	130	284	97	1702	1221	481	386	28006	16613	11393	9876	28006	16613	11393	9876		
Maharashtra	2117	878	1239	405	3932	1715	2217	517	45827	32051	13576	18364	45827	32051	13576	18364		
Manipur	3	2	1	1	22	4	18	4	506	505	1	505	506	505	1	505		
Meghalaya	4	1	3	-	1	1	0	-	4	2	2	2	4	2	2	2		
Mizoram	0	0	0	1	0	0	0	-	131	113	18	112	131	113	18	112		
Nagaland	4	4	0	-	0	0	0	-	13	6	7	-	13	6	7	-		
Orissa	1270	511	759	158	1099	331	768	76	10907	6948	3959	3849	10907	6948	3959	3849		
Punjab	382	120	262	67	410	403	7	168	10855	6996	3859	3490	10855	6996	3859	3490		
Rajasthan	3623	787	2836	242	3571	1453	2118	436	55800	42511	13289	23841	55800	42511	13289	23841		
Sikkim	1	0	1	-	0	0	0	-	43	15	28	3	43	15	28	3		
Tamilnadu	1632	240	1392	846	2813	2119	694	1344	27998	18620	9378	4562	27998	18620	9378	4562		
Tripura	41	3	38	64	56	36	20	27	538	390	148	225	538	390	148	225		
Uttar Pradesh	1534	691	843	45	8034	2369	5665	64	86249	49742	36507	9994	86249	49742	36507	9994		
West Bengal	2414	500	1914	200	660	364	286	93	17905	3761	14144	1002	17905	3761	14144	1002		
A & N Island	9	4	5	-	8	4	4	-	87	77	10	-	87	77	10	-		
Chandigarh	537	301	236	6	295	224	71	12	5874	2980	2894	144	5874	2980	2894	144		
D & N Haveli	0	0	0	0	0	0	0	-	19	10	9	7	19	10	9	7		
Daman & Diu	0	0	0	0	0	0	0	-	32	16	16	-	32	16	16	-		
Delhi	2296	1406	890	600	1838	1237	601	400	26099	17283	8816	3871	26099	17283	8816	3871		
Lakshdweep	1	0	1	-	0	0	0	-	18	15	3	2	18	15	3	2		
Pondicherry	46	40	6	22	177	169	8	103	831	656	175	531	831	656	175	531		
Total	22967	11555	11412	3954	36980	20029	18951	7431	533307	353329	177978	148550	533307	353329	177978	148550		

In National Commission, as on 31-3-95, 2282 cases are pending. A total number of 2,863 cases have been settled by the National Commission during the period from April 1993 to 31st March, 1995.